

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 212/GT/2021**

Subject : Petition for approval of tariff in deviation from norms specified in CERC (Terms and Conditions of Tariff) Regulations, 2019 in respect of Teesta Low Dam -IV Power Station.

**Petition No. 223/GT/2021**

Subject : Petition for revision of tariff for the period from the date of COD of 1<sup>st</sup> Unit i.e. 11.3.2016 to 31.3.2019 after the truing up exercise and tariff petition for the period 2019-21 of Teesta Low Dam -IV Power Station.

Petitioner : NHPC Limited

Respondents : WBSEDCL

Date of Hearing : **6.1.2023**

Coram Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajeev Shankar Dwivedi, Advocate, NHPC  
Shri Ajay Shrivastava, NHPC  
Shri Mohd. Faruque, NHPC  
Shri Piyush Kumar, NHPC  
Ms. Anushree Bardhan, Advocate, WBSEDCL  
Ms. Surbhi Kapoor, Advocate, WBSEDCL  
Shri Subrata Chaudhury, WBSEDCL

**Record of Proceedings**

The Petitions were called out for virtual hearing.

**Petition No. 212/GT/2020**

2. During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for approval of tariff in deviation of the norms specified under the 2019 Tariff Regulations, in respect of the generating station, for a period of 10 years from 1.4.2021. He also submitted that the tariff for the initial 5 years (for 2021-22 till 2025-26) has been negotiated at Rs. 4.35/ kwh, the tariff for the balance 5 years (2026-27 to FY 2030-31) has been negotiated at Rs. 4.46/ kwh. He accordingly prayed that the Commission, in exercise of its powers under Regulation 77 (Power to Remove difficulty), may allow the tariff as prayed for in the petition.

3. The learned counsel for the Respondent, WBSEDCL had no objections to the submissions of the learned counsel for the Petitioner.



4. On an observation by the Commission, that the prayer of the petitioner, in this petition, can be considered only after tariff is trued-up for the previous period, the learned counsel for the Petitioner submitted that it has filed Petition No. 223/GT/2021 for truing-up of tariff of the generating station for the period 2016-19 and is also listed for hearing.

**Petition No. 223/GT/2021**

5. At the outset, the learned counsel for the Respondent sought time to file its reply in the matter. Accordingly, the Commission adjourned the hearing of the matter.

6. The Commission directed the Respondent to file its reply, on or before **10.2.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **24.2.2023**. The parties shall ensure the completion of submissions within the due dates mentioned and no extension of time shall be granted for any reason.

7. Both the petitions shall be listed for hearing on **16.3.2023**.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

